

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP No.342/2016
in
OA No.1982/2014
With
CP No.516/2016
in
OA No.2577/2014

CP No.518/2016
in
OA No.2578/2014

New Delhi, this the 2nd day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

CP No.518/2016 in OA No.2578/2014

1. Shri Deepak Kumar
S/o Shri Sunil Kumar
R/o Village Nayatola Masumganj
Post, Jamalpur
District Munger
Bihar-811214.
2. Shri Bal Mukund Patel
S/o Shri Anandi Prasad
R/o Village Gorapur
Post, Paingree
District Warisaliganj
Bihar-805130.. Petitioners

(By Advocate:Shri Sanjeev Kumar with Shri Aashish Kumar
for Shri K.P.Sunder Rao)

VERSUS

1. The Union of India
Represented by its Secretary
Shri R.K.Verma
Ministry of Railways
Rail Bhawan, New Delhi – 110 001.
2. Southern Railway Headquarters
Personnel Branch
Through Secretary V. Venkatasubramanian
NGO Annexe, George Town
Chennai, Tamil Nadu-600 003.

3. Vinayaka Missions University
 Through its Director
 Sankari Main Road
 Ariyaanoor, Salem
 Tamil Nadu-636308.Contemnors/Respondents.

(By Advocate:Shri R.N.Singh with Shri Amit Sinha)

CP No.342/2016 in OA No.1982/2014

1. Shri Sanjay Kumar
 S/o Shri Krishnadev Prasad
 R/o Village Balwapur
 Post, Asthwan
 District Nalanda
 Bihar-803107.

2. Shri Chandra Kant Kumar
 S/o Gulabchand Prasad
 R/o Village Malvigaha
 Post, Kaliyachak
 District Nalanda
 Bihar-803102. Petitioners

(By Advocate:Shri Sanjeev Kumar with Shri Aashish Kumar
 for Shri K.P.Sunder Rao)

VERSUS

1. Shri R.K.Verma
 Secretary
 Ministry of Railways
 Rail Bhawan, New Delhi – 110 001.

2. Padma Mohan, Secretary
 Railway Recruitment Board, Mumbai
 Western Railway Divisional Office Compound
 Mumbai Central, Mumbai – 400008.

3. V. Venkatasubramanian, Secretary
 Southern Railway Headquarters
 Personnel Branch
 NGO Annexe, George Town
 Chennai, Tamil Nadu- 600 003.

4. Dr. K. Uthamalingam (Proforma Respondent)
 Director
 Vinayaka Missions University
 Sankari Main Road
 Ariyaanoor, Salem
 Tamil Nadu-636308.Contemnors/Respondents.

(By Advocate:Shri R.N.Singh with Shri Amit Sinha)

CP No.516/2016 in OA No.2577/2014

Shri Ravi Ranjan
 S/o Shri Ramjee Prasad
 R/o Village-Makhdumpur
 Post-Paithana
 Distt.-Nalanda
 Bihar-801303.

.... Petitioner

(By Advocate:Shri Sanjeev Kumar with Shri Aashish Kumar
 for Shri K.P.Sunder Rao)

VERSUS

1. Shri R.K.Verma
 Secretary
 Ministry of Railways
 Rail Bhawan, New Delhi – 110 001.
2. Shri J.S.Panwar, Member Secretary
 Railway Recruitment Board Mumbai
 Western Railway Divisional Office Compound
 Mumbai Central, Mumbai – 400 008.
3. Vinayaka Missions University
 Through its Director
 Sankari Main Road
 Ariyaanoor, Salem
 Tamil Nadu-636308.Contemnors/Respondents.

(By Advocate:Shri R.N.Singh with Shri Amit Sinha)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

CP No.518/2016 in OA No.2578/2014

When this matter is taken up for hearing, the learned counsel for the respondents submits that they have filed Writ Petition No.2302/2017 in OA No.2578/2014 (Deepak Kumar & Ors. Vs. UOI & Anr.), which was disposed of by a common order dated 15.12.2015 along with two other OAs, before the Hon'ble High Court of Delhi.

2. It is further submitted that Hon'ble High Court vide its Order dated 15.03.2017 stayed the order of this Tribunal till the next date of hearing of the Writ Petition.

3. In the circumstances, in view of the stay of the Order of this Tribunal by the Hon'ble High Court of Delhi, the CP is closed and notices issued to the respondents are discharged. However, the applicants are at liberty to avail their remedies, if so advised, in accordance with law, once, the aforesaid WP is finally decided by the Hon'ble High Court of Delhi. No costs.

CP No.342/2016 in OA No.1982/2014 & CP No.516/2016 in OA No.2577/2014

4. The learned counsel submits that WP No.3825/2017 in OA No.1982/2014 and WP No.3827/2017 in OA No.2577/2014 have been filed and yet to be listed. As in WP No.2302/2017, which was filed against the common order, in one of the O.A., under which the present OA were also disposed of, the Hon'ble High Court granted stay, these two CPs are also may be closed.

5. In the circumstances, both the CPs are closed and notices are discharged with liberty to the petitioners to avail their remedies, if so advised, in accordance with law, once, the aforesaid WPs are finally decided by the Hon'ble High Court of Delhi, or the stay in WP No.2302/2017 is vacated.

6. The affidavits supplied by the learned counsel for the respondents, shall be taken on record.

7. No costs.

(P.K.Basu)
Member (A)

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(V. Ajay Kumar)
Member (J)